

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1023 /ND/2019

In the matter of :

Mrs. Leelawati Yadav & Ors

Vs.

AMB Infrabuild (P) Ltd & Anr

.. PETITIONER

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 28.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Chayan Sarkar, Advovcate

For the Respondent/Corporate Debtor : Mr. RK Gupta, Ms. Swaralipi Deb Roy, Mr. Sanat  
Garg, Advocates

For the Intervener :

ORDER

Counsels for both sides are present. The Corporate Debtor has filed its reply and a copy of which is circulated to the other side. Counsel for the Financial Creditor is directed to file the Rejoinder, if any.

Put up on 17.1.2020.

— Sd —

(K.K. VOHRA)  
MEMBER (TECHNICAL)

Surjit

— Sd —

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)